

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 449/88

Bharatiya Postal Administrative
Offices Employees Union D A (P)
Nagpur Branch and others. ... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri Y.B.Phadnis
Advocate
for the Applicant

Shri R.P.Darda
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 18.4.1994

(PER: M.S.Deshpande, Vice Chairman)

By the present application the applicants seek a declaration that the applicants and beneficiaries of GOI Order No. F 5(32)-E III/86 Pt II dated 12.6.1987 in office of Director of Accounts (Postal) Nagpur represented through their Union, are entitled for revised pay scales from 1.1.1986 and a direction to fix the pay of applicants and beneficiaries of that order from 1.1.1986 and extend all such consequential monetary benefits flowing from the same from that date. The Bangalore Bench of the Tribunal was seized of the matter and made an order in OA.NO. 280/80 on 5.9.1989 granting the relief which has been sought by the applicants. Against that decision the respondents approached the Supreme Court by filing a Special Leave Petition No. 6946/90 and the Supreme Court by its order dated 18.6.1990 while granting the